

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-563(PB)/2017**

**IN THE MATTER OF:**

Jain Sons Finlease Limited

.... Applicant/petitioner

Vs.

Shilpi Cable Technologies Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Manish Khurana, Adv.

For the Respondent :

**ORDER**

On behalf of arguing Counsel, a request for adjournment has been made on the ground that the arguing Counsel, Mr. Manish Khurana is held up elsewhere.

List the matter on 6<sup>th</sup> December, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**